

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 152
(CAA)-07(PB)/2019

IN THE MATTER OF:

Ankur Buildtech Pvt. Ltd.
With
Grovy India Ltd

.....Petitioners/Applicant

Under Section 230-232

Order delivered on 11.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner Mr. P. Nagesh, Mr. Suman Kumar Jha & Mr. Afnaam Siddiqui Advs
For the ITD: Ms. Easha Kadian, Standing Counsel
For the OL: Mr. Akshay Joshi, Advocates
For the RD: Ms. Sonam Sharma, Standing Counsel

ORDER

Learned counsel for the Income Tax Department states that there are no observation in respect of either of the companies. Likewise on behalf of RD or OL no observations have been made.

Arguments heard. Order reserved.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)